

**GOVERNMENT OF INDIA  
MINISTRY OF CORPORATE AFFAIRS  
LOK SABHA  
UNSTARRED QUESTION NO. 2281  
ANSWERED ON MONDAY THE 2<sup>nd</sup> AUGUST, 2021/  
SRAVANA 11, 1943 (SAKA)**

**INSOLVENCY AND BANKRUPTCY CODE**

**QUESTION**

**2281. SHRI ANUMULA REVANTH REDDY:**

**Will the Minister of CORPORATE AFFAIRS  
be pleased to state:**

**कॉर्पोरेट कार्य मंत्री**

- (a) whether the Government has data on how many companies from the State of Telangana have declared bankrupt post-lockdown due to COVID-19;**
- (b) if so, the details thereof;**
- (c) the number of companies from the cities of Hyderabad and Warangal which have declared bankrupt after the COVID-19 lockdown; and**
- (d) the number of companies from the State of Telangana who have filed for Corporate Insolvency Resolution Process (CIRP) under the Insolvency and Bankruptcy Code in 2020, so far?**

**ANSWER**

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION; MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF PLANNING; AND MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS**

**[RAO INDERJIT SINGH]**

**(a) and (b): The initiation of corporate insolvency resolution process (CIRP) under sections 7, 9 and 10 of the Insolvency and Bankruptcy Code, 2016 (the Code) was suspended by Insolvency and Bankruptcy Code (Second Amendment) Act, 2020 for defaults arising on or after 25<sup>th</sup> March, 2020 till 24<sup>th</sup> March, 2021. The defaults arising during the said suspension will remain *non est* for the purpose of initiation of CIRP under the Code.**

**(c): city-wise data is not maintained.**

**(d): 63 (sixty-three) companies having registered office in State of Telangana were admitted into CIRP from Jan, 2020 to June 2021.**

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